

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 502 of 1998

Wednesday, this the 1st day of April, 1998

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. P.J. Sebastian,
S/o Late P.T. Joh,
Temporary Status Mazdoor,
Telephone Exchange,
Sulthan Betheri. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. Sub Divisional Officer,
Telecommunications,
Sulthan Betheri.
2. Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.
3. Union of India represented by
Secretary to Government of India,
Ministry of Communications,
New Delhi. Respondents

By Advocate Mr. George Joseph, ACGSC

The application having been heard on 1-4-1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is a casual mazdoor who has been granted temporary status under the scheme for grant of temporary status and regularisation promulgated by the Department of Telecommunications. His grievance is that in accordance with the order of the Department of Telecom No.269-27/91-STN dated 3-1-92, on completion of a service of 10 years, he became eligible for absorption in a Group 'D' post with effect from 31-1-1997 and though the Sub Divisional Officer

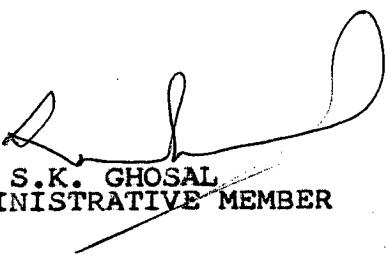
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has forwarded his case for consideration to the Sub Divisional Engineer, Office of the Chief General Manager, Telecom, Kozhikode, no consideration has been made and that he still remains as a casual labourer. The applicant has, therefore, filed this application for a declaration that he is entitled to be regularised with effect from 31-1-1997 and for a direction to the respondents to consider him for regularisation with consequential benefits.

2. When the application came up for hearing, the learned counsel for respondents states that the case of the applicant ^{should} for regularisation be considered by the competent authority in accordance with the rules and instructions on the subject and an appropriate decision would be communicated to the applicant within a reasonable time.

3. In the light of the above submission, the application is disposed of with a direction to the 2nd respondent to have the case of the applicant considered for regularisation in accordance with the rules and instructions on the subject and a reasoned order communicated to the applicant within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 1st of April, 1998


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN